

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration No. 712 of 1986 (T)

Choteylal Tewari Applicant

Versus

Union of India (G.M.C.Rly) Respondent.

Hon. S. Zaheer Hasan, V.C.

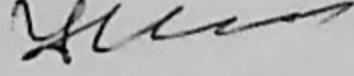
Hon. Ajay Johri, Member (A)

(By Hon. S. Zaheer Hasan, V.C.)

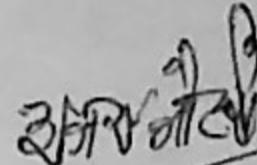
The plaintiff filed his suit in the Court of Munsif Jhansi for declaration that the order dated 29.10.1983 imposing the penalty of withholding increment for one year is null and void and he is entitled to get all the arrears etc. consequently.

Aggrieved by this order the plaintiff filed an appeal. ~~Accepting~~

Re The letter dated 27.9.1985 by Divisional Railway Manager Jhansi addressed to the plaintiff through Loco Foreman Jhansi informed him that the charges may be dropped and further necessary action of the court case may be taken accordingly. In view of this letter the plaintiff's counsel ~~pleads~~ ^{for} that the suit be dismissed. The plaintiff's suit is dismissed accordingly. ²



V.C.



Member (A)

RKM

Dated the 25th Sept., 1986.